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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 64/2021, I.A. 9732/2023 & I.A. 13770/2023

INTERCONTINENTAL GREAT BRANDS LLC Plaintiff
Through: Mr. CM Lall, Sr. Adv. with Ms.
Nancy Roy, Ms. Aastha Kakkar, Ms. Nida
Khanam and Ms. Ananya Chug, Advs.

versus

PARLE PRODUCT PRIVATE LIMITED Defendant
Through: Ms. Anju Agrawal, Mr. Rahul
Maratha, Ms. Kashima Chadha and Mr.
Avinash Kumar Sharma, Advs.

CORAM: HON'BLE MR. JUSTICE C.HARI SHANKAR

ORDER 27.07.2023

I.A. 13770/2023 (under seeking 151 of the CPC)

- 1. Ms. Agrawal seeks liberty to withdraw this application submitting that she would file a fresh application in accordance with law.
- **2.** Leave and liberty is granted as prayed for.
- **3.** The application is disposed of as withdrawn.

I.A. 9732/2023 (under Section 124 of the CPC)

- **4.** Ms. Nancy Roy, learned Counsel for the plaintiff seeks and is granted two weeks' time to file a rejoinder in this application.
- **5.** Re-notify this application for hearing and disposal on 30 October 2023.

CS(COMM) 64/2021 Page 1 of 2





CS(COMM) 64/2021

- **6.** List for framing of issues and case management hearing on 30 October 2023.
- **7.** Parties are directed to place on record suggested schedule for recording of evidence.

C.HARI SHANKAR, J

JULY 27, 2023

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CS(COMM) 64/2021 Page **2** of **2**